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Title: Need to return Rs. 1274 crore arbitrarily deducted from the state account of the Government of Telangana and transferred to the Income Tax Department by RBI.

SHRI B. VINOD KUMAR (KARIMNAGAR): The Reserve Bank of India deducted Rs. 1274 crore from the state account of the Government of Telangana and transferred it to the income tax department. This was done without notice and in violation of a court order issued by the High Court of Hyderabad. The division of assets of the Andhra Pradesh Beverages Corporation Ltd is still going on under the AP Reorganisation Act and calculation of liabilities between Telangana and Andhra Pradesh is not complete. Only when this is done can the amount be deducted and that too from both states. Further, the Government of Telangana is not an income tax assessee. Thus the deducted amount should be returned to the Government of Telangana immediately.